



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No.273/2019 in OA No.376/2017, MA
No.856/2020**

New Delhi, this the 6th Day of March, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Darshan Kumari
W/o Late Sh. Vinay Kumar
Working as Sr. TO-10728
R/o House No.175, Gali No.19
Near Govt. School, Ashok Vihar
Gurgaon-122001.Applicant

(By Advocate: Shri G.D. Chawla for Mrs. Harvinder Oberoi)

Versus

1. Ms. Aruna Sundararajan
Secretary, Department of Telecommunications
New Delhi.
2. R.M. Tiwari, General Manager
Mahanagar Telephone Nigam Limited
K.L. Bhawan, Janpath
New Delhi-110050.Respondents

(By Advocates: Shri Gubhash Gosain and Ms. Sriparna Chatterjee)

Order (Oral)

Mrs. Justice Vijay Lakshmi, M(J)

Shri G.D. Chawla, appearing as proxy to Ms. Harvinder Oberoi, learned counsel for the applicant, pleads that the Orders in the OA have since been



complied with, the instant CP has now become infructuous and the same may be dismissed as such.

2. Accordingly, this CP is dismissed as having become infructuous. Notices are discharged.

All the pending MAs also stand dismissed as such.

(Pradeep Kumar)
Member(A)

(Mrs. Justice Vijay Lakshmi)
Member(J)

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